

nature. It is next submitted that the petitioner has never uttered *Talak* nor tortured or treated the informant with cruelty. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

The learned Addl. P.P. opposes the prayer for anticipatory bail.

List this case on 03.11.2020.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail *provisionally* till 03.11.2020. In case of the petitioner being arrested by the police on or before 03.11.2020, he shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) with two sureties of like amount each to the satisfaction of the officer concerned in connection with Gola P.S. Case No.114 of 2019 subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Gunjan-